

- (v) "In accordance with the provision of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Rubber (Amendment) Bill, 1960, which was passed by the Lok Sabha at its sitting held on the 5th August, 1960, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.10 hrs.

**BILLS PASSED BY RAJYA SABHA
LAID ON THE TABLE**

Secretary: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:

- (i) The Evacuee Interest (Separation) Amendment Bill, 1960.
- (ii) The Agricultural Produce (Grading and Marking) Amendment Bill, 1960.
- (iii) The Drugs (Amendment) Bill, 1960.
- (iv) The Press and Registration of Books (Amendment) Bill, 1960.

12.16½ hrs.

PUBLIC ACCOUNTS COMMITTEE

TWENTY-NINTH REPORT

Shri Radha Raman (Chandni Chowk): I beg to present the Twenty-ninth Report of the Public Accounts Committee on the Appropriation Accounts (Defence Services), 1956-57 and 1957-58 and Audit Reports (Defence Services), 1958-59.

12.16½ hrs.

**CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE**

**ACCIDENT IN HINDUSTAN COAL MINE,
TALCHER**

Shri Surendranath Dwivedy (Kendrapara): Under Rule 197, I beg to call the attention of the Minister of Labour and Employment to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The accident in the Hindustan Coal Mine, Talcher, resulting in the death of one labourer and injuries to many others."

The Deputy Minister of Labour (Shri Abid Ali): An officer of the inspectorate of mines has proceeded to the mine to make enquiries and his report is awaited.

Shri Surendranath Dwivedy: Notice was given on the 3rd. It is now more than ten days. I do not know why there is so much delay in getting the information.

Mr. Speaker: Was not the Minister able to get the information?

Shri Abid Ali: As soon as the report is received, it will be placed here.

Shri Surendranath Dwivedy: Sir, I want to know why there is this delay. It was a Calling Attention Notice. For ordinary questions, ten days' notice is required, but even for this notice, there was a notice of ten days. I want to know the reason for the delay in getting information.

Shri Panigrahi (Puri): I would like to know whether this coal mine belongs to the National Coal Development Corporation or to any other body.

Shri Abid Ali: I do not think it belongs to the NCDC.